

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.58/MP/2023

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(t) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power Purchase Agreement dated 21.7.2017 executed by and between Wind Five Renergy Private Limited and PTC India Limited.
- Date of Hearing : **22.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Wind Five Renergy Limited (WFRL)
- Respondents : PTC India Limited (PTCIL) and 3 Ors.
- Parties Present : Shri Md. Aman Sheikh, Advocate, WFRL
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Ms. Rohini Prasad, Advocate, Bihar Discoms
Ms. Srishti Khindaria, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI
Shri Gajendra Sinh, WRLDC
Shri Alok Kumar, WRLDC

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for three weeks' time to file a rejoinder in the matter. The Commission permitted the Petitioner to file its rejoinder(s) within three weeks.

2. The Petition will be listed for the hearing along with Petition No.215/MP/2023 on **22.12.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**